

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †475

TO BE ANSWERED ON FRIDAY, THE 09TH DECEMBER, 2022

Gram Panchayats and Nyayalayas in Rajasthan

†475. SHRI NARENDRA KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the names of the locations in Rajasthan where Gram Nyayalayas and Nyay Panchayats are functional;
- (b) the nature of cases being dealt with by these Panchayats/Nyayalayas;
- (c) whether the Government has analyzed the success ratio of the Gram Panchayats and Nyayalayas; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a): As per the information made available by the State Government of Rajasthan and the Rajasthan High Court, there are 45 Gram Nyayalayas operational in the State of Rajasthan. The details of the Gram Nyayalayas in Rajasthan are *annexed*.

(b): In order to provide access to justice to the citizen at their door step, the Central Government has enacted the Gram Nyayalayas Act, 2008. It provides for the establishment of Gram Nyayalayas at the intermediate panchayat level. Gram Nyayalayas are deemed to be a Court of Judicial Magistrate of First Class with both civil and criminal jurisdiction to settle petty disputes at the village level. The Gram Nyayalaya Act, 2008, enables the Gram Nyayalayas to exercise both civil and criminal jurisdiction in the manner and to the extent provided under the Act.

(c) & (d): In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, the State Governments are responsible for establishing Gram Nyayalayas in consultation with the respective High Courts. The issues affecting the operationalization of the Gram Nyayalayas were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April 2013. The Gram Nyayalayas Act, 2008 does not make the setting up of Gram Nyayalayas mandatory. It was decided in the conference that the State Governments and High Courts should decide the question of setting up Gram Nyayalayas wherever feasible, taking into account the local issues and situations. As per the data made available on the Gram Nyayalaya portal, 625 civil cases and 18,521 criminal cases were disposed of by the Gram Nyayalaya in the State of Rajasthan from April 2022 to November 2022.

**STATEMENT REFERRED TO IN REPLY TO PARTs (A) OF LOK SABHA
UNSTARRED QUESTION NO. 475 FOR REPLY ON 09.12.2022.**

S. No.	Name of District	Locations of the Gram Nyayalaya
1.	Ajmer	Pisangan
2.	Alwar	Tijara
3.	Alwar	Nimrana
4.	Balotra	Barmer
5.	Baran	Atru
6.	Banswara	Talwara
7.	Banswara	Gaddi
8.	Bharatpur	Roopwas
9.	Bharatpur	Kama
10.	Bhilwara	Mandal
11.	Bhilwara	Suwana
12.	Bikaner	Bikaner
13.	Bikaner	Kolayata
14.	Bundi	Talera
15.	Chittorgarh	Chittorgarh
16.	Chittorgarh	Bhadesar
17.	Churu	Rajgarh
18.	Dausa	Dausa
19.	Dholpur	Basedi
20.	Dungarpur	Aspur
21.	Dungarpur	Bichhiwara
22.	Ganganagar	Sriganganagar
23.	Ganganagar	Anoopgarh
24.	Hanumangarh	Hanumangarh
25.	Jaipur	Sambhar
26.	Jaipur	Bassi
27.	Jalore	Sanchore
28.	Jaisalmer	Sankra
29.	Jhalawar	Jhalrapatan
30.	Jhunjhunu	Nawalgarh
31.	Jodhpur	Mandore
32.	Jodhpur	Osian
33.	Karauli	Hindaun
34.	Kota	Kherabad
35.	Kota	Itawa
36.	Merta	Jayal
37.	Pali	Raipur
38.	Pratapgarh	Pratapgarh
39.	Rajsamand	Railmagra
40.	S.Madhoper	Gangapurcity
41.	Sikar	Kudli
42.	Sirohi	Pindwara
43.	Tonk	Deoli
44.	Udaipur	Udaipur
45.	Udaipur	Kherwara